

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00797/2019 & MA 310/00340/2019**

**Dated Thursday the 27<sup>th</sup> day of June Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

1. H.S. Ganesh
2. V. Ramesh Babu
3. R. Sudarsan
4. Dr. Neeraja Prabakar
5. A. Aruna
6. Vennila Kulothungan
7. P. Chinnasamy
8. K. Thirumalai Nambi
9. U.S. Raja
10. T. Arunan
11. S. Joseph Raj
12. S. Annamalai Pandian
13. N. Murugesan
14. T.S. Meenakshi Sundaram
15. S. Murugesan
16. Sowmya Venkatesan

... Applicants

**By Advocate M/s. Balan Haridas**

**Vs.**

1. Union of India  
Rep. by its Secretary  
Ministry of Information and Broadcasting  
Shastri Bhawan  
New Delhi – 110 001.

2. Director General

All India Radio  
Akashvani Bhawan  
Parliament Street  
New Delhi 110 001.

3. Director General  
Doordarshan  
Doordarshan Bhawan  
Mandi House  
Copernicus Marg  
New Delhi 110 001.

4. The Deputy Director of Administration  
Office of Directorate General  
All India Radio  
S-I(B) Section  
Akashvani Bhawan  
Parliament Street  
New Delhi 110 001.

... Respondents

By Advocate **Mr. Su. Srinivasan**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 340/2019 for joining the applicants together and filing single Original Application is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “i. To quash the Memorandum No. 04/25/2018-S1(B) dated 7.12.2018 of the 4<sup>th</sup> respondent and
- ii. Consequently direct the 1<sup>st</sup> respondent to prepare the eligibility list for promotion on consultation with the Department of Personnel and Training
- iii. Pass such other orders or directions”

3. When the matter came up for admission, learned counsel for the applicants would submit that they have filed representations before the appropriate authority raising their objections on the draft seniority list published. He submits that the applicants will be satisfied if a reasoned and speaking order is passed on the representations in accordance with law before finalising the seniority list.

4. Mr. Su. Srinivasan takes notice for the respondents.

5. Keeping in view of the limited submission made by the counsel for the applicants, OA is disposed of at the admission stage with the following direction without going into merits:

The respondents are directed to consider and pass a speaking

order on the representations of the applicants produced as Annexure A15 before the finalisation of seniority list, if it is not already finalised, within a period of three months from the date of receipt of copy of this order. The respondents are directed to maintain status quo as on today in promotion till the disposal of the representation.

(T. Jacob)  
Member(A)  
AS

27.06.2019

(P. Madhavan)  
Member (J)